

Office Order

In continuation of this Office Order dt. 18.05.2020 and Pursuant to the Hon'ble High Court Circular dt. 04.05.2020 the following arrangements have been made for urgent application, Remand Applications, Cr. Bail Applications and Anticipatory Bail Applications for dt. 01.06.2020 shall be presented, heard and disposed of by the Hon'ble Judge for the following dates:-

Name of Hon'ble Judges for V. C. Court Panel - I (C. R. 9 & 10)	Period	Name of Hon'ble Judges for V. C. Court Panel - II (C. R. 13 & 15)	Period
HHJ Shri. D. D. Khoche	01.06.2020	HHJ Shri. S. U. Baghele	01.06.2020

It is further notified that except exceptional circumstance, no change in the charge shall be made.

The aforesaid facility is available for new cases as well as for already existing cases, pending cases during the aforesaid period.

The urgent applications for Bail will be preferably allotted to the Presiding Officers of his/her Court and other applications will be given to other Judge. If the applications are not of the Court of both the Judges, then applications be equally distributed amongst both Judges.

It is further requested that the cases pending/assigned be heard & disposed of by the said P. O. on the same day.

ALL THE ADVOCATES & LITIGANTS TO TAKE NOTE THAT

Urgent applications during the above days will be entertained only on proof of prior notice to the opposite party. Proof of such notice be furnished to the Judge concerned at the time of moving the urgent applications.

Filing matters must be moved through the concerned officers only, between 11:00 A.M. To 1:00 P.M.

Dated this 30th Day of May, 2020.

S. S. Sawant
30/5/2020
(S. S. Sawant)
2nd Addl. Principal Judge
City Civil & Sessions Court,
Borivali Div. Dindoshi.